

Pollution in Yamuna

2534. SHRI RAMCHANDRA
BHARADWAJ :
DR. H.P. SHARMA:
SHRIMATI MAIMOONA
SULTAN :

Will the PRIME MINISTER be pleased to state :

(a) whether a long term plan to check pollution in the river Yamuna in and near Delhi, has been prepared and submitted by the Delhi Administration;

(b) if so, what are the details and estimated cost of the scheme; and

(c) what steps have been taken to implement the same ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI Z.R. ANSARI) : (a) A long term plan to check pollution in Yamuna in and around Delhi has been prepared by a Committee appointed by the Delhi Administration. The plan has not yet been submitted to the Central Government.

(b) The plan with an estimated outlay of about Rs. 199 crores includes, the following components;

- (1) flood control and irrigation;
- (2) water supply and sewage disposal; and
- (3) installation of treatment plants in Industrial Estates.

(c) The implementation of the plan has not yet started. However, as a part of the on-going programme to check pollution in the river Yamuna, several projects concerning installation of sewerage, as well as its treatment and disposal have been undertaken.

Ban on document 'Oppression in Punjab'

2535. SHRI RAMCHANDRA
BHARADWAJ :
SHRI BHAGATRAM
MANHAR:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have banned a document 'Oppression in Punjab' prepared by the voluntary organisation 'Citizens for Democracy' on the ground that it was likely to create disaffection among 'communities,'

(b) if so, what action has been taken against the publisher and office bearers of this organisation; and

(c) what precisely was the objectionable matter in the document ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Yes.

(b) A case u/s 124-A & 153-A IPC against the authors was registered by the police. The General Secretary for Citizens for Democracy and one Om Prakash were arrested. The case has been entrusted to CBI for investigation.

(c) The book contains objectionable material punishable u/s 124-A in connection with the alleged excesses on members of a particular community.

12.00 NOON

PAPERS LAID ON THE TABLE**Notification of the Ministry of Home Affairs**

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : Sir, I beg to lay on the Table, under subsection (3) of section 44 of the Arms Act, 1959, a copy (in English and Hindi) of the